

THE PUNJAB APPROPRIATION (NO.2) BILL, 2023

A  
Bill

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year 2022-2023.

BE it enacted by the Legislature of the State of Punjab in the Seventy-fourth Year of the Republic of India as follows:-

*Short title.*

1. This Act may be called the Punjab Appropriation (No. 2 ) Act, 2023.

*Issue of ₹  
36795,87,71,000/-  
out of the  
Consolidated Fund  
of the State of  
Punjab for the  
financial year,  
2022-2023.*

2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting, in the aggregate to a sum of **₹36795,87,71,000/- (Thirty six thousand seven hundred ninety five crore eighty seven lac and seventy one thousand rupees only)** towards defraying several charges, which will come in the course of payment during the financial year 2022-2023 ending on the thirty-first day of March, 2023, in respect of the services and purposes, specified in column 2 of the said Schedule.

*Appropriation.*

3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year 2022-2023.

*Overriding effect  
of the Act.*

4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.

**SCHEDULE**

Demand No.	Services and purposes	Sums not exceeding		
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total
		3	4	5
1	Agriculture	Rs.	Rs.	Rs.
	Revenue	16800868000	4383000	16805251000
	Capital	729715000	0	729715000
2	Animal Husbandry, Dairy Development and Fisheries			
	Revenue	12814000	0	12814000
	Capital	2000	0	2000
3	Co-operation			
	Revenue	2612646000	0	2612646000
	Capital	3077253000	0	3077253000
5	Education			
	Revenue	7683333000	1437000	7684770000
	Capital	3000	0	3000
7	Excise and Taxation			
	Revenue	0	2536000	2536000
	Capital	0	0	0
8	Finance			
	Revenue	11192299000	19776991000	30969290000
	Capital	0	239996330000	239996330000
9	Food, Civil Supplies and Consumer Affairs			
	Revenue	0	0	0
	Capital	2511020000	0	2511020000
11	Health and Family Welfare			
	Revenue	4000	0	4000
	Capital	2082805000	0	2082805000
12	Home Affairs			
	Revenue	4896552000	200336000	5096888000
	Capital	4000	0	4000
13	Industries & Commerce			
	Revenue	4439165000	3500000	4442665000
	Capital	0	0	0
15	Water Resources			
	Revenue	0	3410000	3410000
	Capital	35000	0	35000
16	Labour			
	Revenue	2659000	0	2659000
	Capital	672100000	0	672100000
17	Local Government			
	Revenue	34930000	0	34930000
	Capital	3618009000	0	3618009000
18	Personnel			
	Revenue	135884000	0	135884000
	Capital	0	0	0
20	Power			
	Revenue	18302595000	0	18302595000
	Capital	557829000	0	557829000
22	Revenue, Rehabilitation and Disaster Management			
	Revenue	990007000	1000	990008000
	Capital	31000000	0	31000000
23	Rural Development and Panchayats			
	Revenue	7022859000	1048000	7023907000
	Capital	0	0	0
24	Science, Technology and Environment			
	Revenue	13955000	0	13955000
	Capital	37566000	0	37566000

25	Social Security, Women & Child Development	Revenue	11391482000	0	11391482000
		Capital	99277000	0	99277000
26	State Legislature	Revenue	32544000	0	32544000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	2000	0	2000
		Capital	343876000	0	343876000
28	Tourism and Cultural Affairs	Revenue	0	0	0
		Capital	443715000	0	443715000
29	Transport	Revenue	81951000	47000	81998000
		Capital	396598000	0	396598000
30	Vigilance	Revenue	34832000	291000	35123000
		Capital	3900000	0	3900000
31	Employment Generation, Skill Development and Training	Revenue	282886000	0	282886000
		Capital	0	0	0
32	Forestry and Wildlife	Revenue	12000	2031000	2043000
		Capital	0	0	0
33	Governance Reforms	Revenue	0	0	0
		Capital	746265000	0	746265000
35	Housing and Urban Development	Revenue	1113243000	0	1113243000
		Capital	19319000	0	19319000
36	Jails	Revenue	45846000	0	45846000
		Capital	0	0	0
37	Law and Justice	Revenue	1436492000	998673000	2435165000
		Capital	0	0	0
38	Medical Education and Research	Revenue	288234000	372000	288606000
		Capital	1084542000	0	1084542000
39	Printing and Stationery	Revenue	15639000	0	15639000
		Capital	0	0	0
40	Sports and Youth Services	Revenue	600000	0	600000
		Capital	0	0	0
41	Water Supply and Sanitation	Revenue	824100000	0	824100000
		Capital	1000	0	1000
42	Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities	Revenue	459378000	0	459378000
		Capital	364740000	0	364740000
		<b>Revenue</b>	<b>90147811000</b>	<b>20995056000</b>	<b>111142867000</b>
<b>Total</b>		<b>Capital</b>	<b>16819574000</b>	<b>239996330000</b>	<b>256815904000</b>
<b>Grand Total</b>			<b>106967385000</b>	<b>260991386000</b>	<b>367958771000</b>

**STATEMENT OF OBJECTS AND REASONS**

The Bill is introduced in pursuance of Articles 204(1) and 205 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Punjab of the sums required to meet Supplementary Grants made by the Legislative Assembly for expenditure for the financial year 2022-23.

Harpal Singh Cheema  
Finance Minister, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

**CHANDIGARH:  
THE 9<sup>TH</sup> MARCH, 2023**

**SURINDER PAL,  
SECRETARY.**

**N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 9<sup>th</sup> March, 2023 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).**